LOK SABHA

Friday, April 3, 1970/*Chaitra* 13, 1892 (*Saka*)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

RE: POSITION OF MINISTER WHO IS NOT A MEMBER OF EITHER HOUSE

श्री अटल बिहारी बाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं । इसका सम्बन्ध प्रश्नों से नहीं है । राज्य सभा के नये चुनाव हो गए और उसमें श्रीमती जहांआरा जयपाल सिंह निर्वाचित नहीं हुई । वे राज्य सभा की सदस्या होने के नाते मन्त्री बनी थीं । साधारणत: जब उनकी सदस्यता समाप्त हो गई तो मंत्रित्व भी समाप्त हो जाना चाहिए । वे 6 महीने तक मन्त्री रह सकती हैं लेकिन मेरा निवेदन यह है कि मन्त्री रहने के लिए उन्हें गोपनीयता की शपथ फिर से लेनी आवश्यक है क्योंकि उनकी सदस्यता समाप्त हो गई, मंत्रित्व समाप्त हो गया। यदि उनको पुन: मन्त्री नियुक्त किया जाना है तो उन्हें वोट आफ सीक्रसी लेनी चाहिए और फिर इस सदन में बैठना चाहिए ।

श्री रबी राय (पुरी) : क्या वे कांग्रेस दल की भी सदस्या हैं ? . . . (**व्यवधान**) . . .

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, इन्होंने कहा कि इनको सीक्रेसी की शपथ लेने की आवश्यकता है लेकिन मेरा कहना यह है कि इनको नये सिरे से मिनिस्टर बनाना पड़ेगा । इन दोनों बातों में फर्क है । इनको अगर मंत्री बनाना है तो नय सिरे मन्त्री बनाना पड़ेगा—इस तरह से नहीं चल सकता है ।. . . (**व्यवधान**) . . .

SHRI SHRICHAND GOYAL (Chandigarh): Mr. Speaker, Sir, can a stranger be permitted to occupy a seat in the House? Surely she is a stranger to all intents and purposes?

श्री रबि राय : यह बहुत महत्वपूर्ण सवाल है, इस पर आपको निर्णय देना चाहिए ।

अध्यक्ष महोदय : ऐसा करेंगे तो क्वेश्चन आवर कभी शुरू नहीं होगा ।

I shall examine this. But I cannot give my ruling off hand.

SHRI SURENDRANATH DWIVEDY (Kendrapara): You must give your ruling. For all practical purposes, she becomes a stranger in the House. I want your ruling whether Shrimati Jahanara Jaipal Singh who is not a Member of either of the Houses can occupy a seat?

श्री रबि राय : इस पर आप रूलिंग दीजिए ।

SHRI CHENGALRAYA NAIDU (Chittoor): The moment she ceased to be a member, automatically she ceased to be a Minister also. If they want her to be a Minister, she should take the oath afresh and be reappointed.

MR. SPEAKER: It is the same point as made by Shri Vajpayee.

SHRI R. D. BHANDARE (Bombay Central): Let us not raise the point that she is a stranger. Let it be made gracefully.

SHRI SURENDRANATH DWIVEDY: I strongly protest against this remark. This is a matter of a grave irregularity which is being raised.

श्री रबि राय : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है । श्रीमती जहांआरा जी के प्रति हम लोगों का बहुत सम्मान है परन्तु यहां पर जो प्रश्न उठाया गया है उसका सम्बन्ध कानून, विधान और संविधान की रक्षा से है । इसका मतलब यह नहीं है कि हम उनके प्रति कोई असम्मान की भावना व्यक्त कर रहे है । हमको उनका बहुत सम्मान है ।

SHRI SHEO NARAIN (Basti): It is the duty of the Prime Minister to demand her resignation.

SHRI K. NARAYANA RAO (Bobbili): The point raised is an important one. It is true she is a stranger. Nonethe-less she is a Minister. Under the Constitution, a Minister once appointed usually holds office during the pleasure of the President. Secondly, there is nothing in the Constitution which says that if a Minister ceases to be an MP, he or she automatically loses his or her right to sit in the House or be in Government.

So far as the ruling of the Chair is concerned, you certainly can rule whether she is a stranger or not. But whether she can continue as a Minister or not is not a point falling within the purview of the Chair.

SHRI RANGA (Srikakulam): I do not want the Chair now to risk a ruling on this matter. We have a lot of affection for the late Shri Jaipal Singh. She happens to be his wife. But it is our unfortunate duty to observe not only the Constitution but also the rules and conventions. Such a situation has not arisen before. I do not know why it is that the Prime Minister and her advisers have not given thought to this particular matter and come to some decision in consultation with the Chair before they faced us with this difficulty and contingency.

I would like to advise the Home Minister to advise his collegue to leave us now to ourselves so that the House need not be forced to make any decision at all on this vexed question. Later on, let them take counsel among themselves to advise you and us as to the kind of new convention if they so wish to establish one.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I can only give some information. As far as I know, Shrimati Jahanara immediately she knew she was not going to continue as a member of the Rajya Sabha, sent in her resignation to the Prime Minister. The Prime Minister advised her to continue as Minister till the end of the session.

The other question whether she can attend the session is a new point raised. We will discuss this matter with you in the Chamber and find out what can be done.

SHRI RANGA: In the meanwhile, let her leave us.

श्री कंवरलाल गुप्त (दिल्ली सदर) : इनको कम से कम लीगल एडवाइस तो लेनी चाहिए थी।...(**व्यवधान**) . . .

श्री मधु लिमये : प्वाइंट आफ आर्डर। इन्होंने तो सब गड़बड़ कर दिया ।

DR. RAM SUBHAG SINGH (Buxur) : We have all respect and regard for her. But this is a matter of Constitution, rules and conventions.

श्री मधु लिमये : गृह मन्त्री जी ने कहा कि श्रीमती इन्दिरा गांधी ने कहा है कि वे मन्त्री के नाते अपना काम चालू रखें। अगर उनका मन्त्री के नाते रहना संविधान के मुताबिक है तो फिर उनका यहां पर रहना भी मुनासिब है क्योंकि संविधान में लिखा हुआ है कि जो भी मंत्री होगा—चाहे किसी भी सदन का वह सदस्य क्यों न हो यानी राज्य सभा का भी हो तो वह इस सदन में बैठ सकता है। लेकिन सवाल यह है कि प्रधान मन्त्री के द्वारा उनको यह कहा जाना कि बजट सत्र के अन्त तक मिनिस्टर के नाते काम कर सकती है, क्या यह संविधान, कानून और संसदीय परम्पराओं के अनुकूल है? इस प्रकार के मामले राष्ट्रपति के द्वारा सुप्रीम कोर्ट में भेजे जा सकते हैं और यह मालूम किया जा सकता है कि इसके बारे में संविधान की क्या स्थिति है। इसके बारे में राष्ट्रपति स्पेशल रेफ्रेन्स करके सुप्रीम कोर्ट की राय जान सकते हैं। सुप्रीम कोर्ट से इसकी सफाई होनी चाहिए। प्रधान मन्त्री को इसमें तय करने का कोई अधिकार नहीं है। राष्ट्रपति और सुप्रीम कोर्ट ही इस मामले को तय कर सकते हैं।

श्री द्वा० ना० तिवारी (गोपालगंज) : अध्यक्ष महोदय, मैं आपसे एक ही बात कहना चाहता हूं कि इस प्रकार की समस्या बिहार में भी उठी थी। बिहार के श्री बी० पी० मण्डल शोषित पार्टी के मेम्बर थे, यहां के सदस्य थे और वहां मिनिस्टर हुए थे। वहां के किसी

हाउस के मेम्बर नहीं थे तो भी वे विधान सभा में बैठते थे और जब उन के 6 महीने पूरे हो गये तभी वहां से हटे।

SHRI R. D. BHANDARE: Even if she ceases to be a Member, she continues to be a member of the Council of Ministers. That is the position.

श्री रणधीर सिंह (रोहतक) : छै महीने तक किसी भी सदन का मेम्बर हुए बिना मंत्री रह सकते हैं, पंजाब में जनसंघ के एक सज्जन इसी तरह मंत्री रहे, मिस्टर बंसी भी मंत्री रहे।

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, मैं ने इसे शुरू किया था, मैं इस को खत्म करता हूं। कोई ऐसा व्यक्ति जो किसी भी सदन का मेम्बर नहीं है वह मंत्री हो सकता है, छै महीने तक मंत्री रह सकता है। लेकिन उस के लिये शर्त यह है कि उस की नयी नियुक्ति होनी चाहिये, उस को नयी शपथ लेनी चाहिये। और श्रीमती जहांआरा जयपाल सिंह ने इस शर्त को पूरा नहीं किया इसीलिये आपत्ति हो रही है और कोई बात नहीं है।

SHRI Y. B. CHAVAN: The whole thing has certainly new connotations because she was continued on the interpretation—and that was our advice—that she can continue to be a Minister without being a Member of the House for six months.

SHRI MADHU LIMAYE: Without consulting the President?

SHRI Y. B. CHAVAN: You are raising some new point.

SHRI MADHU LIMAYE: You answer that point. इन के कहने पर मैं उठा वरना मैं उठता नहीं। क्या प्रेसीडेंट और सुप्रीम कोर्ट की राय के बिना यह किया जा सकता है?

DR. RAM SUBHAG SINGH: He may clarify whether it has been done with the consent of the President or unconstitutionally.

MR. SPEAKER: I cannot give any ruling unless I have studied the whole constitutional position, whether after discontinuing as a Member of the Rajya Sabha, if she wants to continue as a Minister, she has to take a fresh oath or not. That is the only question.

SHRI MADHU LIMAYE: Fresh appointment.

MR. SPEAKER: I will study it.

SHRI SURENDRANATH DWIVEDY: Appointment as a non-Member.

MR. SPEAKER: But many things have happened in this country recently. In Punjab two Ministers continued, and one of them fell the day before the Ministry fell.

श्री श्रीचंद गोयल : बिना सदस्य हुए या पुनः शपथ लिये सदन में वह नहीं बैठ सकती और न ही मंत्री मानी जा सकतीं।

MR. SPEAKER: Your own Minister also continued for sometime.

ORAL ANSWERS TO QUESTIONS

Demand for Statehood for Union Territories

†

*781. SHRI SHARDA NAND:
SHRI BANSH NARAIN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Union territories the people of which has demanded full statehood for their respective Union territories; and

(b) the reaction of Government thereto?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b). The demand for statehood has come from Himachal Pradesh, Manipur, Tripura and Delhi. Government's reaction to these demands has been made clear from time to time. So far as Himachal Pradesh is concerned a study of its financial viability is in progress to assess the feasibility of conferring statehood. Manipur and Tripura have yet to make considerable leeway to develop their financial resources. Delhi has been made a Union territory because of its special position as the capital of the country and this consideration will continue to hold good.